

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1566

ANSWERED ON:06.03.2000

DEBARRING CANDIDATES HAVING MORE THAN TWO CHILDREN FROM CONTESTING ELECTIONS

ASHOK KUMAR PATEL;RAMPAL SINGH

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

(a) whether there is any proposal to disqualify those persons who have more than two children from contesting elections to the Lok Sabha;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

**Answer**

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS

(SHRI RAM JETHMALANI)

(a), (b) & (c) : A Bill namely the Constitution (Seventy-Ninth Amendment) Bill, 1992 was introduced in the Rajya Sabha on 22.12.92 by the then Government which sought to disqualify a person for being chosen as, and for being, a member of a House of Parliament or Legislature of a State for having more than two children so as to promote population control and small family norm. The Bill is still pending in that House for consideration and passing by that House.